

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 406 OF 2010

Monday, this the 28th day of June, 2010

CORAM:

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER
HON'BLE Ms.K.NOORJEHAN, ADMINISTRATIVE MEMBER**

R.Ambika
W/o (Late) P.Rathinam
(Ex-senior Trackman Office of Sr.Section Engineer
Permanent Way/Bommidi Section)
Southern Railway
Residing at Perumalkoil Street
Gandhi Nagar, Kadathur P.O
Pappireddipatty Taluk
Dharmapuri District

... **Applicant**

(By Advocate Mr.TCG Swamy)

versus

1. Union of India represented by the
General manager
Southern Railway
Headquarters Office, Park Town P.O
Chennai – 3
2. The Senior Divisional Personnel Officer
Southern Railway
Palghat Division
Palghat
3. The Divisional Finance Manager
Southern Railway
Palghat Division
Palghat
4. The Divisional Personnel Officer
Southern Railway
Salem Division
Salem

... **Respondents**

(By Advocate Mr.Sunil Jacob Jose, SCGSC)

The application having been heard on 28.06.2010, the Tribunal
on the same day delivered the following:



ORDER

HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER

The applicant has filed this OA claiming that she is the wife of one Shri Rathinam, who retired from service while working as Senior Trackman from Palghat during the year 2005. The said employee was the recipient of pension as per PPO No. 0605219757 dated 19.12.2005. After the death of the said railway employee, the applicant claims that she alone is entitled to get Family Pension and she has approached the authorities several times and including by filing representations. The latest representation is dated 26.10.2009. She has also produced legal heirship certificate received from Taluk Office, Pappireddippatti. Hence, because of the delay in getting the Family Pension, the applicant has filed this OA for a direction to the respondents to grant her Family Pension of her late husband Shri Rathinam.

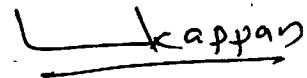
2. We have heard Mr.TCG Swamy, Counsel for applicant and Mr.Sunil Jacob Jose, Counsel appearing for respondents on receipt of a copy of the OA. It is an admitted case before us that Shri Rathinam was working in Palghat and he retired from service on 2005 and till his death on 30.05.2009, he was the recipient of pension from the Railways. If the applicant is the legally wedded wife of Shri Rathinam, she is entitled for Family Pension. If so, this OA can be disposed of at the admission stage itself by directing the 2nd respondent, viz., Senior Divisional Personnel Officer, Southern Railway, Palghat to dispose of Annexure A-5 representation within a reasonable time, at any rate, within sixty days from the date of receipt of a copy of this order. The applicant is also directed to



produce a copy of the OA alongwith the order and other documents which she relies upon before the 2nd respondent for compliance. Ordered accordingly. No order as to costs.

Dated, the 28th June, 2010.


K.NOORJEHAN
ADMINISTRATIVE MEMBER


JUSTICE K.THANKAPPAN
JUDICIAL MEMBER

VS